

Relay Hunger Strike by BHEL Workers

2066. SHRI BHOGENDRA JHA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the workers of the Bharat Heavy Electricals Limited have been resorting to relay hunger strike for about last four months demanding induction level for draughtsmen working there of more than four months, promotion and facilities equivalent to those available to workers of other public sector undertakings; and

(b) if so, the steps taken to meet their demands?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) Yes, Sir. The workers belonging to draughtsmen category at BHEL, Bhopal are on relay hunger strike since 10-4-1990. Their main demand is upgradation of their induction level.

(b) The issue is under consideration of the Sub-Committee on Promotion Policy constituted by the Apex level Bi-Partite Forum in BHEL.

[English]

Flats/Plots to Retired Railway Employees

2067. SHRI J. P. AGARWAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any scheme for providing flats/plots to retiring/retired railway employees;

(b) if so, the details thereof; and

(c) if not, reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) and (b). An Organisation, know

as Indian Railway Welfare Organisation (IRWO) has been set up in September, 1989 under the patronage of Ministry of Railways for providing houses/flats to serving/retired railway employees on self financing basis. This Organisation has been registered on 25.9.1989 under the Societies Registration Act 21 of 1960. The personnel of the undertakings under the Ministry of Railways would also be eligible to apply. Primary registration for membership is on till 31.8.1990. Specific schemes will be advertised later.

(c) Does not arise.

I.A. Flights Without Valid Flight Fitness Certificate

2068. SHRI PRAKASH V. PATIL Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Indian Airlines has been flying its aircraft without any valid flight fitness certificate on various routes including the Delhi-Bombay route;

(b) if so, the details thereof during the period 1988-89 and 1990 so far; and

(c) the reasons therefore and the remedial action taken in the matter?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). No violation of this requirement has come to the notice of the Government.

(c) does not arise.

Thermal Power Plants of Karnataka

2069. SHRI JANARDHANA POOJARY: Will the Minister of ENERGY be pleased to state:

(a) the number of thermal power plants